

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 420/2001

DATE OF ORDER : 10.1.2003

Kishal Lal Bansiwal son of Shri Ram Sahai Bansiwal, aged about 36 years, resident of Mohalla Khari Kothi Dausa and presently working as EDBPM, Surajpura EDBO (Dausa Head Post Office).

..... Applicant

VERSUS

1. Union of India through its Secretary to the Government of India, Department of Posts, Ministry of Communications, Dak Bhawan, New Delhi.

2. Chief Post Master General, Rajasthan Circle, Jaipur.

3. Superintendent of Post Offices, Jaipur (M) Postal Division, Jaipur.

4. Assistant Superintendent of Post Offices, Dausa Sub Division, Dausa.

..... Respondents

Mr. C.B. Sharma, Counsel for the applicant.

Mr. N. C. Goyal, Counsel for the respondents.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This OA has been filed for seeking the following prayers:-

"(i) That entire record relating to the case be called for and after perusing the same respondents may be directed not to place the applicant on waiting list and be allowed to continue on the post of EDBPM Surajpura by quashing letter dated 5/9/2001 (Annexure A/1).

(ii) That the respondents be further directed not to forced the applicant to handover charge of EDBPM Surajpura to any other person by quashing notification dated 26/7/2001 Annexure A/2 with the any other order passed by the respondent no. 3 be quashed and set aside with all consequential benefits."

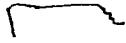
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(iii) Any other order/direction of relief may be granted in favour of the applicant which be deemed just and proper under the facts and circumstances of this case.

(iv) That the cost of this application may be awarded."

2. During the course of arguments, the learned counsel for the applicant submitted that after reading of the reply of the respondents, he does not want to persue the matter further. He, however, submitted that the respondents have not paid the pay & allowances for two months and also, according to him, the respondents are bound to give continuity in service. Such relief has not been sought in the OA. However, we trust and believe that if the applicant makes this prayer in his representation, the respondent authority will duly consider his case. Accordingly, this OA stands disposed of. No order as to costs.


(M.L. CHAUHAN)
MEMBER (J)


(H.O. GUPTA)
MEMBER (A)